Rajasthani-Tamil Seva Awards to Celebrate Contributions to Tamilnadu's Growth

Chennai, Dec 22: The Rajasthani Association Tamilnadu, a distinguished organization devoted to social service and cultural integration, proudly announces the launch of its Rajasthani-Tamil Seva Awards.

The inaugural ceremony, held today in Chennai, was honored by the presence of Justice C. Saravanan of the High Court of Madras and Shantilal Jain, MD & CEO of Indian Bank, who graced the occasion as guests of honor.

The Rajasthani-Tamil Seva Awards are designed to acknowledge exceptional contributions that have meaningfully advanced the welfare of Tamilnadu's people. The awards span eight critical categories—Agriculture & Rural Development, Public Services, Education, Healthcare, Environment & Sustainability, Entrepreneurship & Industry, Social Welfare, and Media & Communication—celebrating the profound impact of individuals and organizations whose work uplifts Tamilnadu.

Each award carries a cash prize of Rs. 2 lakh, a trophy, and a citation, underscoring the Association's unwavering commitment to honoring those whose contributions benefit the people and the progress of Tamilnadu.

Justice C. Saravanan, remarked "By recognizing selfless contributions to Tamilnadu's welfare, these awards inspire others to follow the path of service, fostering unity, progress, and meaningful change."

Shantilal Jain, MD & CEO of Indian Bank, Chennai, said, "The Rajasthani-Tamil Seva Awards are a commendable step forward in recognizing the efforts of individuals and organizations who have gone above and beyond in making a tangible difference in the lives of Tamilnadu's people. Their dedication exemplifies the spirit of service that has fueled Tamilnadu's progress."

Praveen Kumar Tatia, President of the Association, stated:

"The Rajasthani-Tamil Seva Awards are a reflection of our enduring legacy of honoring those whose work makes a lasting impact on society.

Narendra Srisrimal, Chairman of the Rajasthani-Tamil Seva Awards Committee, added " The Rajasthani-Tamil Seva Awards extend this mission, honoring those whose tireless dedication to the welfare of Tamilnadu creates meaningful, positive change.

The 27th All India Lawyers Cricket Tournament, featuring teams from the Supreme Court of Delhi and High Courts from states such as Chennai, Kerala, Allahabad, Andhra Pradesh, Telangana, Delhi, Karnataka, Punjab, Odisha, Maharashtra, and advocates from Puducherry, began in Chennai. Supreme Court Judges C.T. Ravikumar, Ujjal Puyan, and R. Mahadevan, along with Madras High Court Judge S.S. Sundar, inaugurated the matches. The President of the Madras High Court Association, Velmurugan, and Secretary Murali made arrangements for the inauguration. Judges from various courts and advocates from different states participated.

POCO launches M7 Pro 5G

Coimbatore, Dec 22: Wrapping up an eventful year with a bang, POCO, one of India's most dynamic consumer tech brands, proudly announces the launch of two groundbreaking smartphones—POCO M7 Pro 5G and POCO C75 5G. Designed to push boundaries in their respective segments, these devices redefine what's possible in display brilliance, performance, and affordability.

"At POCO, we've always believed in crafting tech that empowers everyone," said Himanshu Tandon, Country Head of POCO India. "The M7 Pro 5G is a powerhouse that reimagines the mid-range category with the segment's brightest AMOLED display, immersive audio, and flagship-grade cameras. Meanwhile, the C75 5G is the most affordable 5G smartphone, with Only Sony sensor. With these launches, POCO stays true to its mission of delivering more innovation and more value to our fans." POCO M7 Pro 5G – The Ultimate Entertainment Beast Unmatched Visual Brilliance Set your sights on the segment's brightest AMOLED display, offering a dazzling 2100 nits peak brightness on a 6.67" GOLED FHD+ screen. With HDR10+ and a 120Hz Adaptive Refresh Rate, every frame comes to life with stunning clarity and fluidity.

POSH week for awareness on sexual harassments

Tiruchi, Dec 22: The Prevention of Sexual Harassment (POSH) of Women at Workplace Week was observed as part of a Central Government initiative to raise awareness among postal employees. As part of the campaign, T. Nirmala Devi, Postmaster General of the Central Region, inaugurated the program in the region.

An awareness camp on the Prevention of Sexual Harassment of Women at Workplace Act (POSH Act, 2013) was organized at National College Higher Secondary School, Tiruchirappalli. The event aimed to educate and sensitize postal staff about the importance of preventing sexual harassment in the workplace.

Smt. Nirmala Devi delivered an insightful address on the POSH Act, emphasizing its significance in ensuring a safe and respectful work environment for women. The event also featured explanatory seminars by Shri. Leo Jesurajan, Assistant Superintendent of Post Offices, and Smt. Revathi, Inspector of Posts, Aravakurichi Sub-Division, who elaborated on various aspects of the Act.

The program witnessed active participation from over 150 Gramin Dak Sevaks (GDS) from Trichy and Srirangam Postal Divisions. Participants expressed their appreciation for the initiative and its role in fostering a safer workplace.

Senior officials, including Shri. Thangamani, Senior Superintendent of Post Offices, Tiruchirappalli Division, Smt. Josephine Sylvia, Assistant Director, and Shri. Ramani, Superintendent of Post Offices, Srirangam Division, were also present at the event, contributing to its success.

Christmas Cheer at Bharath Institute of Law

Chennai, Dec 22: The students of Bharath Institute of Law brought the festive season to life with a grand celebration of Christmas yesterday. The event, marked by joy, unity, and creativity, was a vibrant testament to the students' talents and the festive spirit of the season.

The program commenced with a warm welcome by hosts Ms. M. Akila and Ms. Pratheesha Kannan, who set the tone for an evening filled with cheer and merriment. Following the opening remarks, Ms. Joy Joeshwin delivered an inspiring speech that highlighted the essence of Christmas – love, hope, and giving.

The celebration continued with a heartwarming Christmas play that brought the nativity story to life, captivating the audience with its poignant performances and beautiful staging. The choir then enchanted everyone with melodious Christmas carols, filling the auditorium with the festive spirit.

Adding a touch of rhythm and energy, the dance team set the stage ablaze with their lively performance, while the talented Mr. John mesmerized the audience with his skilful instrumental music, which was a perfect blend of harmony and festivity.

The event would not have been possible without the invaluable support and guidance of Dr.Hari Prakash, Additional Registrar, Bharath University and Dr.Gopal, Dean whose encouragement and efforts ensured the success of the celebration.As the event concluded, the students and faculty of Bharath Institute of Law came together to celebrate the joy of the season, reaffirming the values of unity and togetherness that Christmas embodies.

Artha Global Opportunities Fund relocates to GIFT City, targets $ 1 bn AUM by 2027

Gandhinagar, Dec 22: Artha Global Opportunities Fund, a Mauritius-based SEBI-registered entity specializing in distressed assets and special situations, has become the first Foreign Portfolio Investor (FPI) to shift its domicile to GIFT City, Gandhinagar. The move aligns with Prime Minister Narendra Modi's vision of making GIFT City a premier international financial services center (IFSC).

Sachin Sawrikar, Founder and Managing Partner of Artha Bharat Investment Managers IFSC LLP, announced the fund's relocation. "Our Radiant Capital Global Opportunities VCC Sub Fund 1, launched under Mauritius' Variable Capital Company structure in 2023, has now merged into the newly established Artha Global Opportunities Fund in GIFT City. This milestone reinforces our commitment to leveraging GIFT City's emerging status as a global financial hub," he said.

The fund, which invests in Security Receipts (SRs) issued by Indian Asset Reconstruction Companies (ARCs), focuses on non-performing loans backed by operational assets. With a lifespan of seven years, it aims to deliver over five times returns on invested capital to unitholders.

Expansion Plans to Boost AUM to $1 Billion

Artha Bharat has outlined ambitious growth plans, including launching three new funds in 2025 to expand its Assets Under Management (AUM) from Rs.1,100 crore to $1 billion within three years. These funds will target Non-Resident Indians (NRIs) and Ultra High Net Worth Individuals (UHNIs) seeking global diversification.

The planned funds include:

Hedge Fund (US Retail Sector): Aims for 3%-5% alpha generation above market returns quarterly. Global Arbitrage Fund: Designed for stable annual returns of 8%-10% through arbitrage strategies.Fixed Maturity Plan (FMP): Targets 9%-10% annual returns in USD over 3-4 years, offering predictable income.

Advantages of GIFT City Relocation

Artha Bharat highlighted several benefits of relocating to GIFT City. "The regulatory framework here has evolved to become more business-friendly and conducive for an IFSC. This shift has allowed us to focus on growth while navigating a simplified regulatory environment," Sawrikar noted.The move also enables the fund to tap into India's talent pool. "Unlike FPIs operating from offshore jurisdictions, our nearshore presence in GIFT City provides access to a robust talent base and valuable insights into the Indian market," he added.

Artha Bharat expects its presence in GIFT City to enhance operational efficiency and position the firm as a leading player in India's financial landscape.The fund's relocation is seen as a significant boost to GIFT City's growing reputation as a hub for global financial activities, furthering India's ambitions in international finance.

PUBLIC NOTICE

It is hereby informed to the Common Public that our client Mr.Kashai, s/o Mr.Kachralal, residing at No.4, Buddhar Street, Parvathi Nagar, Thirupathi Nagar Extn, Kolathur, Chennai-99, intends to purchase the property, i.e. viz. Vacant Plot bearing No.23, Kanniyamman Nagar Annex Part 1, comprised in Survey No.155/1B, of Vadaperumbakkam Village, now Madhavaram Taluk, Chennai District admeasuring 2235 sq.ft vacant land from its present owner, Mr.C.PAVAN KUMAR, s/o Mr.L.Chandralal, residing at No.43, 2nd Floor, Tirupatli Street, Sowcarpet, Chennai 01. In this connection, our client has been informed that one of the parental document relating to the said property, viz. Original General Power of Attorney Adjudicated as Document No.712/2013 at S.R.O.Anna Nagar is missing and the same could not be traced out, in spite of diligent efforts and police complaint on 09/12/2024 (Reference No.CPP24594350, Date of Occurrence 25/11/2024). Hence it is therefore hereby informed to the General Public that if any body has got any objection whatsoever to the proposed purchase of the said property by our client from the above mentioned owner, the same may be informed to the under-mentioned within three days from the date of this Publication. In case, no information from the common public is received within the said time, our client will be at liberty to purchase the same property, according to law.

SELVAM ASSOCIATES
(R.Sangeetha, Advocate)
1/905, South Avenue, Muthamizh Nagar,
Chennai-600118. Phone:044-25348554

NAME CHANGE

I, N.P.M.MUTHURAJ, S/o. N.P.Mani, Date Of Birth: 02.05.1977, residing at No.47, North New Street, Sattur, Virudhunagar-626 203, Shall henceforth be known as RAAJ.M.AYAN

N.P.M.MUTHURAJ

NAME CHANGE

I, G.PRABHA Alias M.PRABHA, W/o. Raaj.M.Ayan, Date Of Birth: 21.10.1978, residing at No.E2, Ayodhya Flats, South Canal Bank Road, Raja Annamalaipuram, Chennai-600 028, Shall henceforth be known as PRABHA.G.AYAN

G.PRABHA Alias M.PRABHA

NAME CHANGE

I, MIRUDHULAW CHEZHIAN, D/o. Nedun Chezhiyan, Date Of Birth: 31.07.2003, residing at No.35/16, 6th Street, Vaishnavi Nagar, Thirumullaivoyal, Chennai-600 062, Shall henceforth be known as MIRDHULAW CHEZHIAN

MIRUDHULAW CHEZHIAN

ORIGINAL LAND / PROPERTY DOCUMENTS LOST

I hereby inform the general public that K. Kalaivani, aged about 58 (Aadhaar Card No. 9970 7161 9948), wife of G. Kamaraj, residing at No. 100, First Pillaiyar Temple Street, Lakshmipuram, Crompettai, Chengalpattu District - 600 044, at Kandamangalam Registrar's Office The Mother Document of our Immovable property registered as Document No. 1117/1981 dated 29.08.1981 was lost on 03.02.2023 while shifting house from S.3, No. 35, 6th Cross Street, New Colony, Crompet. If anyone finds it, please contact me on my mobile number, 9840553664, or the above address.

K. KALAIVANI.

NOTICE OF LOSS OF SHARE CERTIFICATES

NOTICE is hereby given that share certificates for 100 equity shares of M/S. Dr.Agarwal Eye Hospital Limited, standing in the name of LALIT KOTHARI and bearing the following distinctive numbers have been lost. I request the Company to issue duplicate share certificate.

Folio No.	Name of Shareholder(s)	Shares	Share Certificate No(s).	Distinctive Nos.	
				From	To
3003	LALIT KOTHARI	100	14480	2622901	2623000

Any person who has a claim in respect of the said securities should lodge such claim with evidence to the Company, at its Registered Office, M/S. Dr.Agarwal Eye Hospital Limited, No. 4,Buhari Towers,3rd Floor,Moores Road, Off Greams Road Chennai Tamil Nadu,600006. Email: investor@dragarwal.com or to its Share Transfer Agents, Integrated Registry Management Services Private Limited, "Kences Towers", 2nd Floor, No.1 Ramakrishna Street, North Usman Road, T Nagar, Chennai-600 017, Email: srirams@integratedindia.in within 15 days publication of this notice, else the Company will proceed to settle the claim in favour of the registered holder(s)/ claimant. The Company shall not entertain any claim thereafter. Any person dealing with the above said shares will be doing so at their own risk.

Place: Chennai Date: 21.12.2024 Name of the Share Holder :- LALIT KOTHARI

Address & Email id of the Holder:- B-1303/04, Shrenik Residency near reliance mart, vesu, Surat city,surat,Gujarat-395007 Mail:taneshkothari@gmail.com / Phone:9893370286

PUBLIC NOTICE

My client **R.KARIKALAN** (Aadhaar No:2991 2096 5559) aged about 51 years S/o. RAMALINGAM, residing at no.8, 2nd Reddy Street, Ambal Nagar, Ekkattuthangal, Chennai-600032. On 30/10/2024 at about 12.15 p.m. " An Original document registered in the office of Acchirapakkam S.R.O./Book 1/6279/2013 dated :08/07/2013, as per Survey No.47/6, Plot. No.75 with an extent of 1200 Sq.ft of Nemam Village, Of Athivakkam Village, Maduranthagam Taluk, Kancheepuram District." As there was a crowd in the xerox shop near ambal Nagar Signal, we took a xerox copy of the Original Document and the documents were arranged near Ambal Nagar Bus stop, the **Document.No.6279/2013** registered in the Acchirapakkam SRO kept in the handbag is missing. My client gave police Complaint that CSR No. 941/2024, If any of you get the above original document please contact me at the above address and below mentioned cell phone number : 89800 10725.

N.MURUGESAN, B.B.A.,M.C.A.,LL.B., Advocate
No.3/15, J.N.salai, Ambal Nagar, Ekkattuthangal,
Chennai-600032. Cell: 9543927322.

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S. MERU CONSULTANTS AND TECHNOLOGIES PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	M/S. MERU CONSULTANTS AND TECHNOLOGIES PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	24/03/2000
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC CHENNAI UNDER THE COMPANIES ACT, 1956
4	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U74140TN2000PTC044507
5	ADDRESS OF THE REGISTERED OFFICE OF THE CORPORATE PERSON	1B Sharadha Apartment, 9/3A Bakthavatchalam Salai Mylapore , Chennai, Tamil Nadu - 600004
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	18th DECEMBER 2024
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	NAME: Mr. MATHUR SABHAPATHY VISWANATHAN ADDRESS: PLOT NO.22 VALLALAR STREET, NILAMANGAI NAGAR, ADAMBAKKAM, CHENNAI-600088, TAMIL NADU E-MAIL: meruliq@gmail.com MOBILE: 98840 85511 REG.NO: IBBI/IPA-001/IP-P00674/2017-18/11148
8	LAST DATE FOR SUBMISSION OF CLAIMS	17th JANUARY 2025

Notice is hereby given that the **M/s. MERU CONSULTANTS AND TECHNOLOGIES PRIVATE LIMITED** has commenced Voluntary Liquidation on 18th December 2024. The stakeholders of **M/s. MERU CONSULTANTS AND TECHNOLOGIES PRIVATE LIMITED** are hereby called upon to submit a proof of their claims as on the commencement of this Liquidation process in the appropriate Form as per IBC Voluntary Liquidation Regulations 2017, on or before 17th January 2025 to the Liquidator at the address mentioned in the above Item 7. The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims, in person or by registered post or by electronic means.
Submission of false or misleading proofs of claims shall attract penalties.

DATE: 22nd DECEMBER 2024
PLACE: CHENNAI

MATHUR SABAPATHY VISWANATHAN
LIQUIDATOR OF THE COMPANY
REG.NO: IBBI/IPA-001/IP-P00674/2017-18/11148

ஐகோர்ட் தானாகவே முன்வந்து பாதுகாப்பு குறித்து கேள்வி கேட்கும் அளவுக்கு சட்டம்– ஒழுங்கு சீரழிவு: தி.மு.க. அரசுக்கு ஓ.பி.எஸ். கண்டனம்

சென்னை, டிச.22–

சென்னை உயர்நீதிமன்றமே தாமாக முன்வந்து பாதுகாப்பு குறித்து கேள்வி கேட்கும் அளவுக்கு சட்டம் ஒழுங்கை சீரழித்துள்ள தி.மு.க. அரசுக்கு ஓ. பன்னீர்செல்வம் கடும் கண்டனம் தெரிவித்துள்ளார்.

இதுகுறித்து முன்னாள் முதலமைச்சர் ஓ. பன்னீர்செல்வம் வெளியிட்டுள்ள அறிக்கையில் கூறியிருப்பதாவது:–

அண்மையில், கிருஷ்ணகிரி மாவட்டம் ஓசூரில் உள்ள ஒருங்கிணைந்த நீதிமன்ற வளாகத்தில் வழக்கறிஞர் அரிவாளால் வெட்டப்பட்ட நிலையில், மக்கள் நடமாட்டம் மிகுந்த, காவல் துறையினர் பாதுகாப்பில் இருந்த நேரத்தில், திருநெல்வேலி நீதிமன்ற வளாகத்தின் முன்பு, பட்டப்பகலில் ஒருவர் கொலை செய்யப்படுகிறார் என்றால், அந்த அளவுக்கு தமிழ்நாட்டில் சட்டம் ஒழுங்கு சீரழிந்து இருக்கிறது.

கொலை வழக்கில் கைதாகி குண்டர் சட்டத்தில் அடைக்கப்பட்டவர், ஓராண்டிற்கு பின் வெளியில் வருகிறார், வேறு வழக்குகள் தொடர்பாக நீதிமன்றத்திற்கு வருகிறார் என்றால், அவர்மீது தாக்குதல் நடத்தப்படும் என்பது காவல் துறை அறிந்த விஷயம். இந்தச் சூழலில், காவல் துறை முன்னெச்சரிக்கை நடவடிக்கை எடுத்திருந்தால், இந்தக் கொலையை தடுத்திருக்கலாம்.

ஆனால், இதைச் செய்ய தி.மு.க. அரசு தவறிவிட்டது. இது ஒருபுறம் என்றால், மறுபுறம் நெல்லை மாவட்டம், சேரன்மகாதேவியைச் சேர்ந்த மூன்றாம் ஆண்டு சட்டம் படிக்கும் மாணவர் திருநெல்வேலி மாவட்டம், கமிட்டி நடுநிலைப் பள்ளி அருகே கத்தியால் குத்தி கொலை செய்யப்பட்டுள்ளார். இதுபோன்ற சம்பவங்களுக்கு எல்லாம் மூல காரணமாக விளங்குவது மதுவும், போதைப் பொருட்களும்தான்.

தி.மு.க. அரசு சட்டம் ஒழுங்கை சீரழித்து வருவதை தெரிந்துதான் சென்னை உயர் நீதிமன்றம் தாமாகவே முன்வந்து இந்த வழக்கு விசாரணையை எடுத்துக் கொண்டு சரமாரியான கேள்விகளை எழுப்பி உள்ளது. இந்த கொலை சம்பவம் தொடர்பாகவும், நீதிமன்றங்களில் உள்ள பாதுகாப்பு ஏற்பாடுகள் குறித்தும் அறிக்கை தாக்கல் செய்ய உத்தரவிட்டதோடு மட்டுமல்லாமல், திருநெல்வேலி வழக்கறிஞர்களிடமும் விசாரித்து அறிக்கை தாக்கல் செய்ய உத்தரவிட்டுள்ளது.

படுதோல்வி

மொத்தத்தில், சட்டம்ஒழுங்கை நிலைநாட்டுவதில் தி.மு.க. அரசு படுதோல்வி அடைந்துவிட்டது. மக்களின் உயிருக்கும், உடமைக்கும் பாதுகாப்பு இல்லாத நிலை ஏற்பட்டுவிட்டது. காவல் துறையினரை கண்டு குற்றவாளிகள் அஞ்சும் நிலை இல்லை. ஜம்மு காஷ்மீரை விட மோசமான நிலைமை தமிழ்நாட்டில் நிலவுகிறது. சட்டம் ஒழுங்கு தொடர்பாக, நான் உட்பட பல்வேறு அரசியல் கட்சித் தலைவர்கள் பல அறிக்கைகள் வெளியிட்டும், நடவடிக்கை எடுக்கப்படுவதாக தெரியவில்லை. மாறாக, நாளுக்கு நாள் நிலைமை மோசமாகிக் கொண்டே வருகிறது.

தமிழ்நாட்டில் சட்டம் ஒழுங்கை நிலைநாட்ட உறுதியான நடவடிக்கையை முதலமைச்சர் எடுக்க வேண்டுமென்று வலியுறுத்திக் கேட்டுக் கொள்கிறேன்.

இவ்வாறு ஓ.பன்னீர்செல்வம் கூறியுள்ளார்.

பெயர் மாற்றம்

NISHWANTH JAYAPARAKASH, பிறந்த தேதி: 08/03/2018, நெ.805, Mamudimanapalli, பட்சூர் (அஞ்சல்), நட்ராம்பள்ளி தாலுக்கா, திருப்பத்தூர் மாவட்டம் – 635854. என்ற முகவரியில் வசிக்கும் எனது மகன் இனி **NISHWANTH JAYAPRAKASH** என்று அழைக்கப்படுகிறார்.

JAYAPRAKASH, தந்தை

பெயர் மாற்றம்

VANUMAMALAI KRISHNAN, தந்தை பெயர்: KRISHNAN, பிறந்த தேதி: 15/07/1976, நெ.18/11, ரத்தினம்பாள் தெரு, ANKUR APARTMENT, கோடம்பாக்கம், சென்னை – 600 024, என்ற முகவரியில் வசிக்கும் நான் இனி **VANAMAMALAI KRISHNAN** என்று அழைக்கப்படுகிறேன்.

VANUMAMALAI KRISHNAN

பெயர் மாற்றம்

NEETA PARTHIBAN, கணவர் பெயர்: PARTHIBAN, பிறந்த தேதி: 16/01/1985, நெ. 1672 F1, 2வது மெயின் ரோடு, பூம்புகார் நகர், கொளத்தூர், சென்னை–600 099. என்ற முகவரியில் வசிக்கும் நான் இனி **NEETA DEWANGAN** என்று அழைக்கப்படுகிறேன்.

NEETA PARTHIBAN

பெயர் மாற்றம்

ZAIBOONISHA SHAHJAHAN, தந்தை பெயர்: Seyed Lathip, பிறந்த தேதி: 10/4/1973, நெ.32, தரைதளம், நேருஜி தெரு, அனந்தபுரம், தாம்பரம் கிழக்கு, சென்னை –600059. என்ற முகவரியில் வசிக்கும் நான் இனி **ZAIBOONISHA SHAJAHAN** என்று அழைக்கப்படுகிறேன்.

ZAIBOONISHA SHAHJAHAN

பெயர் மாற்றம்

MALLAPPAN PAPPANNAN, தந்தை பெயர்: Pappannan, பிறந்த தேதி: 06/04/1982, கதவு நெ.241, இருளர் வட்டம், குருபவானி குண்டா (கிராமம்), மல்லகுண்டா (அஞ்சல்), நட்ராம்பள்ளி தாலுக்கா, திருப்பத்தூர் மாவட்டம் – 635852. என்ற முகவரியில் வசிக்கும் நான் இனி **SELVAM PAPPANNAN** என்று அழைக்கப்படுகிறேன்.

MALLAPPAN PAPPANNAN

பெயர் மாற்றம்

MOHAMED SATHICK BASHA, தந்தை பெயர்: Mohamed Sickkandar, பிறந்த தேதி: 09/11/1971, ப.நெ.13, பு.நெ.14, கே. கே. நகர் 10வது தெரு, அயனாவரம், சென்னை –600023. என்ற முகவரியில் வசிக்கும் நான் இனி **MOHAMMED SADIQ BASHA,** என்று அழைக்கப்படுகிறேன்.

MOHAMED SATHICK BASHA

பெயர் மாற்றம்

HANUWANT JAIN SAVITHRI, கணவர் பெயர்: Hanuwant Kumar Jain, பிறந்த தேதி: 09.06.1966, (பிறந்த இடம்: நெல்லூர், ஆந்திரப்பிரதேசம்), நெ.56, ஈ வி கே சம்பத் ரோடு, ப்ளாட் நெ.20, ALOK APRT, 3வது மாடி, வேப்பேரி, சென்னை–600 007, என்ற முகவரியில் வசிக்கும் நான் இனி **SAVITHRI BAI** என்று அழைக்கப்படுகிறேன்.

HANUWANT JAIN SAVITHRI

பெயர் மாற்றம்

RAJESH KUMAR JAIN DHANRAJ JAIN, கணவர் பெயர்: Dhanraj Jain, பிறந்த தேதி: 04/12/1973, நெ.106, ஆவுடியப்பா தெரு, சௌகார்பேட்டை சென்னை – 600 001, என்ற முகவரியில் வசிக்கும் நான் இனி **RAJESH KUMAR JAIN** என்று அழைக்கப்படுகிறேன்.

RAJESH KUMAR JAIN DHANRAJ JAIN

பெயர் மாற்றம்

Old Given Name: KRINISH R KHARIWAL, தந்தை பெயர்: RAKESH KHARIWAL, பிறந்த தேதி: 17/10/2003, B–062, GULMOHAR VILLA, ஸ்டீப்பென்சன் ரோடு, வடக்கு டவுன் எஸ்டேட்ஸ், பெரம்பூர் சென்னை–600 012, என்ற முகவரியில் வசிக்கும் நான் இனி **New Sur Name: KHARIWAL New Given Name: KRINISH** என்று அழைக்கப்படுகிறேன்.

Old Given Name: KRINISH R KHARIWAL

பெயர் மாற்றம்

MANAK CHAND CHOUDHARY, தந்தை பெயர்: NENA RAM, பிறந்த தேதி: 02/07/1992, நெ.97, ராஜாஜி தெரு, செங்கல்பட்டு, செங்கல்பட்டு மாவட்டம் – 603001. என்ற முகவரியில் வசிக்கும் நான் இனி **New Given Name: MANAKCHAND** என்று அழைக்கப்படுகிறேன்.

MANAK CHAND CHOUDHARY

பொது அறிவிப்பு

எனது கட்சிக்காரர் திரு. R.பாஸ்கரன் S/o. ராதாகிருஷ்ணன் எண்.46, அண்ணா தெரு, பூம்பொழில் நகர், கோவில்பதாகை, ஆவடி, சென்னை –600 062. இதன் மூலம் தெரிவிப்பது என்னவென்றால் தனது சொத்தான அண்ணா தெரு, பூம்பொழில் நகர், கோவில்பதாகை கிராமம், அம்பத்தூர் தாலுகா, திருவள்ளூர் மாவட்டம், சர்வே எண்.685/7A, பட்டா எண்.493 பட்டாபடி சர்வே எண்.685/7A1,Vide B.A. No.178/69–70 Dated: 12/12/1969 (Eastern Portion) விஸ்தீரணம் 2665.5 சதுர அடிகள் மற்றும் அதிலுள்ள கட்டிடம் சம்பந்தப்பட்ட அசல் பொது அதிகாரம் Vide DOC No.3275/2007 Dated 30/05/2007 before SRO Ambattur என்ற பத்திரத்தை தான் சட்ட நிகழ்வுகளுக்காக நகல் எடுக்கும் பொழுது தவற விட்டு விட்டார். மேற்கண்ட அசல் பத்திரத்தை கண்டெடுக்கும் நபர்கள் இந்த அறிவிப்பிட்ட தேதியிலிருந்து 7 நாட்களுக்குள் தவறாமல் கீழ்கண்ட முகவரிடம் சேர்ப்பிக்குமாறு கேட்டுக் கொள்கிறேன்.

R.RAMESH CHANDER,
Advocate,
No.43/11, Srinivasaperumal Koil 1st Street,
Thiruvottiyur, Chennai–600 019.
Mobile No.: 98410 18689,
E–Mail: r.rameshchander@gmail.com

SHRIRAM FINANCE LIMITED

MARAIMALAINAGAR BRANCH VEHICLE FOR SALE

S.NO.	VEH.NO.	MAKE	MODEL
1.	TN22BK6888	FORCE TEMPO TRAVELLER	2010

CONTACT: JAGADEESAN 7358499749

சென்னை உயர்நீதிமன்றம்

(உயில் மற்றும் உயில் இல்லாத வழக்கு பற்றிய ஆள்வரை)

முதலேற்பு மனு எண்.542/2024

இந்திய வாரிசுரிமைச் சட்டம் XXXIX/1925 தொடர்பான மனுவில் 26.11.2009 அன்று இறந்து போன திரு.டி.சுபத்ரம்மா அவர்களின் உயில் சாசனம் தொடர்பான மனு/ வாரிசுரிமை கோரும் மனு :

1, டி. பிரபா
2, டி.பத்மா எண்.44/71, பசுல்லா ரோடு,
தி. நகர், சென்னை–600017. . . . .மனுதாரர்கள்

எதிர்

1, டி.ஏ.நரசய்யா @ டி.பாபு
2, டி.வெங்கடேஷ், எண்.44/71,
பசுல்லா ரோடு, தி.நகர், சென்னை–600017. .... எதிர்மனுதாரர்கள்

சென்னை 600 017, பசுல்லா ரோடு, கதவு எண்.44/71, தி.நகர், சென்னை –600017. என்ற முகவரியில் வசித்து வந்து 26.11.2009 அன்று இறந்து போன திரு.டி. சுபத்ரம்மா அவர்களின் உயில் சொத்துக்களில் ஏதேனும் பாத்தியதை கோருகிற அனைவரும் தங்களுக்கு தக்கதெனக் கருதினால் நீதிமன்றம் நிர்வாக சான்றிதழ் / வழங்குவதற்கு முன்பு சென்னை உயர்நீதிமன்ற மாஸ்டர் கோர்ட்டில் 21.01.2025 அன்று காலை 10.30 மணிக்கு மேற்படி மனு விசாரணையின் போது நடவடிக்கைகளைப் பார்த்து தங்களது ஆட்சேபணைகளைத் தெரிவித்துக் கொள்ளுமாறு இதன் மூலம் அறிவிக்கப்படுகிறார்கள்.

2024ம் அண்டு டிசம்பர் மாதம் 17–ம் தேதி சென்னையில் கையொப்பமிடப்பட்டது.

ஜெயஸ்ரீ,
மனுதாரரின் வழக்கறிஞர்,
54 லா சேம்பர்,
ஹைகோர்ட்,
சென்னை–600 104.

S. **கண்ணன்,**
உதவி பதிவாளர்
முதலேற்பு பிரிவு–I
மெட்ராஸ் உயர்நீதிமன்றம்,
சென்னை –600 104.

அட்டவணை I - படிவம் A

(இந்திய நொடிந்த நிலை மற்றும் திவால் நிலை வாரியம் (தாமாக கலைக்கும் நடைமுறைகள்) ஒழுங்கு விதிகள் - 2017 - ஒழுங்கு விதி 14-ன் கீழ்)

M/s. ஜிஎஸ்எஸ் குயிக் கேரேஜ் இந்தியா பிரைவேட் லிமிடெட்ன் பங்குதாரர்கள் கவனத்திற்கு

1	கார்ப்பரேட் கடனாளர் பெயர்	M/s. ஜிஎஸ்எஸ் குயிக் கேரேஜ் இந்தியா பிரைவேட் லிமிடெட்
2	கார்ப்பரேட் கடனாளர் துவக்க தேதி	19/09/2016
3	எந்த அதிகாரத்தின் கீழ் கார்ப்பரேட் கடனாளர் துவக்கம்/பதிவு	நிறுவனங்கள் சட்டம், 2013ன் கீழ் நிறுவனங்களின் பதிவாளர், சென்னை
4	கார்ப்பரேட் கடனாளர் அடையாள எண்/ கார்ப்பரேட் வரம்பிற்கு உட்பட்ட அடையாள எண்	U74999TN2016FTC112554
5	கார்ப்பரேட் கடனாளரின் பதிவு அலுவலக மற்றும் முதன்மை அலுவலக முகவரி (இருந்தால்)	எண்.77, பழைய எண்.43, சேமியர்ஸ் சாலை, ஆர்.ஏ.புரம், ராஜா அண்ணாமலைபுரம், சென்னை 600028, தமிழ்நாடு, இந்தியா
6	கார்ப்பரேட் கடனாளரின் கலைப்பு துவங்கப்பட்ட தேதி	19th December 2024
7	கலைப்பாளரின் பெயர், முகவரி, இமெயில் முகவரி, தொலைபேசி எண் மற்றும் பதிவு எண்	**திரு. ஜி ராமச்சந்திரன்** முகவரி: எஃப் 10, சிண்டிகேட் ரெசிடென்சி, எண்.3, டாக்டர். தாமஸ் முதல் தெரு, ஆஃப்: சவுத் போக் சாலை, டி நகர், சென்னை 600017 மின்னஞ்சல்: ramgcs@gmail.com தொலைபேசி: 0442432 1143 REG.NO: IBBI/IPA-002/IP-N00167/2017-18/10437
8	கோரிக்கைகளை சமர்ப்பிக்க கடைசி தேதி	18 ஜனவரி 2025

M/s. **ஜிஎஸ்எஸ் குயிக் கேரேஜ் இந்தியா பிரைவேட் லிமிடெட்** தாமாக முன் வந்து 19 டிசம்பர் 2024 அன்று கலைப்பு நடவடிக்கையை துவங்கியுள்ளது என்று இதன் மூலம் அறிவிக்கப்படுகிறது. மேற்கண்ட வரிசை எண் 7ல் குறிப்பிடப்பட்டுள்ள கலைப்பாளர் முகவரிக்கு M/s. **ஜிஎஸ்எஸ் குயிக் கேரேஜ் இந்தியா பிரைவேட் லிமிடெட்டின்** பங்குதாரர்கள் ஐபிசி தன்னார்வ கலைப்பு விதிமுறைகள் 2017ன் படி, தங்களின் உரிமை கோரல்களை ஆதாரத்துடன் 18 ஜனவரி 2025 அன்றோ அல்லது அதற்கு முன்னதாகவோ சமர்ப்பிக்கும்படி கேட்டுக் கொள்ளப்படுகிறார்கள். நிதி கடன் வழங்கியவர்கள் ஆதாரத்துடன் மின்னணு மூலம் மட்டுமே தங்களின் உரிமை கோரல்களை சமர்ப்பிக்க வேண்டும். மற்ற அனைத்து பங்குதாரர்கள் ஆதாரங்களுடன் கூடிய தங்களது உரிமை கோரல்களை நேரடியாகவோ தபால் மூலமோ அல்லது மின்னணு மூலமாகவோ சமர்ப்பிக்கலாம்.

தவறான வழியில் உரிமை கோரலுக்கான அத்தாட்சியை சமர்ப்பித்தால் அபராதம் விதிக்கப்படும்.

ஜி ராமச்சந்திரன்
நிறுவனத்தின் கலைப்பாளர்

தேதி : 20 டிசம்பர் 2024
இடம் : சென்னை பதிவு எண்: IBBI/IPA-002/IP-N00167/2017-18/10437

பொது அறிவிப்பு

எனது கட்சிக்காரர், சென்னை 32, ஈக்காட்டுத்தாங்கல், அம்பாள் நகர், 2வது ரெட்டி தெரு, கதவு எண் : 8, என்ற விலாசத்தில் வசித்து வரும் **திரு.கரிகாலன்** (ஆதார் எண் : 2991 2096 5559) என்பவர், கடந்த 30/10/2024 அன்று சுமார் 12.15 மணி அளவில் அம்பாள் நகர் சந்திப்பில் உள்ள ஜெராக்ஸ் கடையில் ஜெராக்ஸ் எடுத்துவிட்டு, அவரது அசல் ஆவணங்களை அம்பாள் நகர் பேருந்து நிலையத்தில் வைத்து சரி பார்க்கையில், அவரது பையில் வைத்திருந்த நேமம் கிராமத்தை சேர்ந்த ஒரிஜினல் பத்திரம், **பத்திரம் எண்.6279/2013, 08/07/2013** தேதியிட்ட பத்திரம் காணவில்லை, பின்னர் ஜெராக்ஸ் கடைக்கு சென்று விசாரித்து பார்த்தும் கிடைக்க வில்லை. பின்னர் இது தொடர்பாக சென்னை, கிண்டி காவல் நிலையத்தில் புர்கார் அளித்தார். அவர் புகார் பதிவு செய்தத்திற்கான CSR No. 941/2024, மேற்கண்ட அசல் ஆவணம் கிடைக்கப்பெற்றால் மேற்கண்ட முகவரி மற்றும் செல் போனில் 9941805853 தொடர்பு கொள்ளுமாறு கேட்டுக்கொள்கிறோம்.

N.MURUGESAN, B.B.A.,M.C.A.,LL.B., Advocate
No.3/15, J.N.salai, Ambal Nagar, Ekkattuthangal,
Chennai-600032. Cell: 9543927322.

படிவம் - A
பொது அறிவிப்பு

(நொடித்தல் மற்றும் இந்திய திவால்நிலை வாரியத்தின் (தாமாக கலைக்கும் நடைமுறைகள்) ஒழுங்குமுறைகள் 2017ன் ஒழுங்குமுறை 14-ன் கீழ்)

மேரு கன்சல்டன்ட்ஸ் அன்ட் டெக்னாலஜிஸ் பிரைவேட் லிமிடெட்டின் பங்குதாரர்கள் கவனத்திற்கு

1	கார்ப்பரேட் நபர் பெயர்	**மேரு கன்சல்டன்ட்ஸ் அன்ட் டெக்னாலஜிஸ் பிரைவேட் லிமிடெட்**
2	கார்ப்பரேட் நபர் துவக்க தேதி	24/03/2000
3	எந்த அதிகாரத்தின் கீழ் கார்ப்பரேட் நபர் துவக்கம்/பதிவு	நிறுவனங்கள் சட்டம், 1956ன் கீழ் நிறுவனங்கள் பதிவாளர், சென்னை
4	கார்ப்பரேட் நபரின் கார்ப்பரேட் அடையாள எண்/ வரையறுக்கப்பட்ட பொறுப்பு அடையாள எண்	U74140TN2000PTC044507
5	கார்ப்பரேட் நபரின் பதிவு அலுவலக முகவரி	1B சாரதா அபார்ட்மென்ட், 9/3A பக்தவத்சலம் சாலை, மயிலாப்பூர், சென்னை, தமிழ்நாடு 600004
6	கார்ப்பரேட் நபரின் கலைப்பு துவங்கப்பட்ட தேதி	18 டிசம்பர் 2024
7	கலைப்பு அலுவலரின் பெயர், முகவரி, இமெயில் முகவரி, தொலைபேசி எண் மற்றும் பதிவு எண்.	பெயர்: திரு. மாத்தூர் சபாபதி விஸ்வநாதன் முகவரி: மனை எண்.22 வள்ளலார் தெரு, நிலமங்கை நகர், ஆதம்பாக்கம், சென்னை 600088, தமிழ்நாடு மின்னஞ்சல்: meruvliq@gmail.com மொபைல்: 98840 85514 REG.NO: IBBI/IPA-001/IP-P00674/2017-18/11148
8	கோரிக்கைகளை சமர்ப்பிக்க கடைசி தேதி	17 ஜனவரி 2025

M/s. **மேரு கன்சல்டன்ட்ஸ் அன்ட் டெக்னாலஜிஸ் பிரைவேட் லிமிடெட்** தாமாக முன் வந்து **18 டிசம்பர், 2024** அன்று கலைப்பு நடவடிக்கையை துவங்கியுள்ளது என்று இதன்மூலம் அறிவிக்கப்படுகிறது. மேற்கண்ட வரிசை என் 7ல் குறிப்பிடப்பட்டுள்ள கலைப்பு அலுவலர் முகவரிக்கு M/s. **மேரு கன்சல்டன்ட்ஸ் அன்ட் டெக்னாலஜிஸ் பிரைவேட் லிமிடெட்டின்** பங்குதாரர்கள், தங்களின் உரிமை கோரல்களை ஆதாரத்துடன் 17 ஜனவரி, 2025 அன்றோ அல்லது அதற்கு முன்னதாகவோ சமர்ப்பிக்கும்படி கேட்டுக் கொள்ளப்படுகிறார்கள். நிதி கடன் வழங்கியவர்கள் ஆதாரத்துடன் மின்னணு மூலம் மட்டுமே தங்களின் உரிமை கோரல்களை சமர்ப்பிக்க வேண்டும். மற்ற அனைத்து கடன் வழங்கியவர்கள் ஆதாரங்களுடன் கூடிய தங்களது உரிமை கோரல்களை நேரடியாகவோ தபால் மூலமோ அல்லது மின்னணு மூலமாகவோ சமர்ப்பிக்கலாம்.

உரிமைகோரலில் தவறான அல்லது தவறான ஆதாரங்களை சமர்ப்பித்தால் அபராதம் விதிக்கப்படும்

நாள்: 22 டிசம்பர், 2024 **மாத்தூர் சபாபதி விஸ்வநாதன்**
இடம்: சென்னை **நிறுவனத்தின் கலைப்பு அலுவலர்**
REG.NO: IBBI/IPA-001/IP-P00674/2017-18/11148

ஏல அறிவிப்பு

கடலூர் மாவட்டம், சிதம்பரம் வட்டம், T.நெடுஞ்சேரி, 12–C, விளாகம் மெயின் ரோடு, ஸ்ரீ மஹாவீர் பைனான்ஸ்,

அடகு கடை உரிமம் எண்.30/1997–1998. மேற்படி கடையில் 20.08.2022 முதல் 05.01.2023 வரையில் அடகு வைத்து காலங்கடந்து மீட்கப்படாதிருக்கும் பொன், வெள்ளி, பித்தளை பொருட்களை **சிதம்பரம் சார் ஆட்சியர்** அவர்களின் உத்தரவுப்படி அடகு வைத்த அனைவருக்கும் நோட்டீஸ் பதிவு அஞ்சல் ஒப்புதல் அட்டையுடன் அனுப்பப்பட்டுள்ளது. நோட்டீஸ் பெற்றுக் கொண்டவர்கள், நோட்டீஸ் முகவரி மாற்றம் மற்றும் சில காரணங்களால் திரும்பி வந்த நோட்டீஸ்தாரர்கள் மற்றும் வாரிசுதாரர்கள் தக்க சான்றிதழ்களுடன் அசல் வட்டி தொகை, ஏலச்செலவு கொடுத்து 26.12.2024 மாலை 5 மணிக்குள் மீட்டுக் கொள்ள வேண்டியது. கெடுவுக்குள் மீட்கப்படாத பொருட்களை 27.12.2024 வெள்ளிக்கிழமை மதியம் 12.00 மணியளவில் **சிதம்பரம் துணை வட்டாட்சியர்** முன்னிலையில் பகிரங்க ஏல விற்பனை செய்யப்படும். ஏலம் விற்பனைக்கு பிறகு எந்தவித ஆட்சேபணையும் செல்லத்தக்கதல்ல. ஏலம் போடப்பட்ட தொகையில் அடகு வணிகருக்கு சேரவேண்டிய அசல், வட்டி, இதர செலவினங்கள் போக மீதி தொகை இருந்தால் அடகு வைத்தவர் வணிகரிடமிருந்து பெற்றுக் கொள்ளலாம்.

Dr. M.E.**மணியன்**
Govt. Authorized
Cuddlore District Auctioneer.

★★★★★★

கடலூர் மாவட்டம், சிதம்பரம் வட்டம், வல்லம்படுகை, வேளக்குடி, 1/176, மெயின் ரோடு, அங்கீத் பேங்கர்ஸ், அடகு கடை உரிமம் எண்.01/2017–2018. மேற்படி கடையில் 03.07.2021 முதல் 30.06.2023 வரையில் அடகு வைத்து காலங்கடந்து மீட்கப்படாதிருக்கும் பொன், வெள்ளி, பித்தளை பொருட்களை **சிதம்பரம் சார் ஆட்சியர்** அவர்களின் உத்தரவுப்படி அடகு வைத்த அனைவருக்கும் நோட்டீஸ் பதிவு அஞ்சல் ஒப்புதல் அட்டையுடன் அனுப்பப்பட்டுள்ளது. நோட்டீஸ் பெற்றுக் கொண்டவர்கள், நோட்டீஸ் முகவரி மாற்றம் மற்றும் சில காரணங்களால் திரும்பி வந்த நோட்டீஸ்தாரர்கள் மற்றும் வாரிசுதாரர்கள் தக்க சான்றிதழ்களுடன் அசல் வட்டி தொகை, ஏலச்செலவு கொடுத்து 25.12.2024 மாலை 5 மணிக்குள் மீட்டுக் கொள்ள வேண்டியது. கெடுவுக்குள் மீட்கப்படாத பொருட்களை 26.12.2024 வியாழக்கிழமை காலை 10.00 மணியளவில் **சிதம்பரம் துணை வட்டாட்சியர்** முன்னிலையில் பகிரங்க ஏல விற்பனை செய்யப்படும். ஏலம் விற்பனைக்கு பிறகு எந்தவித ஆட்சேபணையும் செல்லத்தக்கதல்ல. ஏலம் போடப்பட்ட தொகையில் அடகு வணிகருக்கு சேரவேண்டிய அசல், வட்டி, இதர செலவினங்கள் போக மீதி தொகை இருந்தால் அடகு வைத்தவர் வணிகரிடமிருந்து பெற்றுக் கொள்ளலாம்.

Dr. M.E.**மணியன்**
Govt. Authorized
Cuddlore District Auctioneer.

★★★★★★

கடலூர் மாவட்டம், சிதம்பரம் வட்டம், வல்லம்படுகை, 263, மெயின் ரோடு, ஜெய் பவானி பேங்கர்ஸ், அடகு கடை உரிமம் எண்.03/2017–2018. மேற்படி கடையில் 01.07.2021 முதல் 30.06.2023 வரையில் அடகு வைத்து காலங்கடந்து மீட்கப்படாதிருக்கும் பொன், வெள்ளி, பித்தளை பொருட்களை **சிதம்பரம் சார் ஆட்சியர்** அவர்களின் உத்தரவுப்படி அடகு வைத்த அனைவருக்கும் நோட்டீஸ் பதிவு அஞ்சல் ஒப்புதல் அட்டையுடன் அனுப்பப்பட்டுள்ளது. நோட்டீஸ் பெற்றுக் கொண்டவர்கள், நோட்டீஸ் முகவரி மாற்றம் மற்றும் சில காரணங்களால் திரும்பி வந்த நோட்டீஸ்தாரர்கள் மற்றும் வாரிசுதாரர்கள் தக்க சான்றிதழ்களுடன் அசல் வட்டி தொகை, ஏலச்செலவு கொடுத்து 25.12.2024 மாலை 5 மணிக்குள் மீட்டுக் கொள்ள வேண்டியது. கெடுவுக்குள் மீட்கப்படாத பொருட்களை 26.12.2024 வியாழக்கிழமை காலை 12.30 மணியளவில் **சிதம்பரம் துணை வட்டாட்சியர்** முன்னிலையில் பகிரங்க ஏல விற்பனை செய்யப்படும். ஏலம் விற்பனைக்கு பிறகு எந்தவித ஆட்சேபணையும் செல்லத்தக்கதல்ல. ஏலம் போடப்பட்ட தொகையில் அடகு வணிகருக்கு சேரவேண்டிய அசல், வட்டி, இதர செலவினங்கள் போக மீதி தொகை இருந்தால் அடகு வைத்தவர் வணிகரிடமிருந்து பெற்றுக் கொள்ளலாம்.

Dr. M.E.**மணியன்**
Govt. Authorized
Cuddlore District Auctioneer.

★★★★★★

பெயர் மாற்றம்

Old Name: SANGEETHA, கணவர் பெயர்: SANJAY MITHALAL JAIN, பிறந்த தேதி: 19/01/1986, கதவு நெ.1, சமுத்திர முதலி தெரு, 5வது மாடி, பார்க் டவுன், சென்னை–600 003, என்ற முகவரியில் வசிக்கும் நான் இனி **New Given Name: SANGEETHA JAIN** என்று அழைக்கப்படுகிறேன்.

Old Name: SANGEETHA

பெயர் மாற்றம்

Old Name: SANJAY JAIN (VAID MUATHA) தந்தை பெயர்: MITHALAL, பிறந்த தேதி: 19/11/1978, கதவு நெ.1, சமுத்திர முதலி தெரு, 5வது மாடி, பார்க் டவுன், சென்னை – 600 003, என்ற முகவரியில் வசிக்கும் நான் இனி **New Sur Name: MITHALAL JAIN New Given Name:SANJAY** என்று அழைக்கப்படுகிறேன்.

Old Name: SANJAY JAIN (VAID MUATHA)

பெயர் மாற்றம்

AJUDIYA DHAVAL BABUBHAI, தந்தை பெயர்: BABUBHAI, பிறந்த தேதி: 07.11.1990, நெ.10, 2வது மாடி, OMKAR Appartment, Bishoplane, மூக்காத்தல் தெரு, புரசைவாக்கம், வேப்பேரி, சென்னை–600 007, என்ற முகவரியில் வசிக்கும் நான் இனி **Ajudiya Dhavalbhai Babubhai** என்று அழைக்கப்படுகிறேன்.

AJUDIYA DHAVAL BABUBHAI

பெயர் மாற்றம்

JALEEL AHMED, தந்தை பெயர்: Mohamed Ismail, பிறந்த தேதி: 16/03/1991, நெ.41, ஏழுகிணறு தெரு, ஏழுகிணறு, சென்னை –600 001. என்ற முகவரியில் வசிக்கும் நான் இனி **JALEEL AHAMED** என்று அழைக்கப்படுகிறேன்.

JALEEL AHMED

ஏல அறிவிப்பு

சுமன் பான்புரோக்கர் ப.எண்.19, பு.எண்.17 கோகிலம்பாள் நகர், துரைப்பாக்கம், சென்னை–600 097. என்ற அடகுவணிகர் வசம் நாள் 08.08.2021 முதல் 09.05.2023 முடிய காலஅளவில் அடகு வைக்கப்பட்டு காலங்கடந்தும் மீட்கப்படாத பொருட்களை நாள் 09.01.2025 அன்று பகல் 2 மணியளவில் மேற் குறிப்பிட்ட விலாசத்தில் சோழிங்கநல்லூர் தாலுக்கா, வட்டாட்சியர் அல்லது துணை வட்டாட்சியர் முன்னிலையில், ஏலதாரர் **மெஸர்ஸ் கிரி ஆக்ஷனியரால்** ஏலம் போடப்படும்.

★★★★★★

சு.தீபேஷ்குமார், நெ. 156/102 ஏல்டாம்ஸ்சாலை, தேனாம்பேட்டை, சென்னை – 600018. என்ற அடகுவணிகர்வசம் நாள் 24.06.2021 முதல் 30.08.2023 முடிய காலஅளவில் அடகு வைக்கப்பட்டு காலங்கடந்தும் மீட்கப்படாத பொருட்களை நாள் 09.01.2025 அன்று காலை 11 மணியளவில் மேற் குறிப்பிட்ட விலாசத்தில் மைலாப்பூர் தாலுக்கா, வட்டாட்சியர் அல்லது துணை வட்டாட்சியர் முன்னிலையில், ஏலதாரர் **மெஸர்ஸ் கிரி ஆக்ஷனியரால்** ஏலம் போடப்படும்.

★★★★★★

பெயர் மாற்றம்

AJAZ (Given Name) ANWER BASHA (Surname), S/o. ANWAR BASHA, பிறந்த தேதி 28/06/1976, (பிறந்த ஊர்: Chennai), No.46/103, 2nd Floor, Door No.8, Padavattamman Koil Street, Kosapet, Chennai –600012. என்ற முகவரியில் வசிக்கும் நான் இனி **AJAZ** (Given Name) **ANWAR BASHA** (Surname) என்று அழைக்கப்படுகிறேன்.

AJAZ

பெயர் மாற்றம்

N.P.M.MUTHURAJ, தந்தை பெயர்: **N.P.Mani,** பிறந்த தேதி: 02.05.1977, எண்.47, வடக்கு புது தெரு, சாத்தூர், விருதுநகர்-626 203, என்ற முகவரியில் வசிக்கும் நான் இனி **RAAJ.M.AYAN,** என்று அழைக்கப்படுகிறேன்.

N.P.M.MUTHURAJ

NOTICE OF LOSS OF SHARE CERTIFICATES

NOTICE is hereby given that share certificates for 100 equity shares of M/S. Dr.Agarwal Eye Hospital Limited, standing in the name of LALIT KOTHARI and bearing the following distinctive numbers have been lost. I request the Company to issue duplicate share certificate.

Folio No.	Name of Shareholder(s)	Shares	Share Certificate No(s).	Distinctive Nos.	
				From	To
3003	LALIT KOTHARI	100	14480	2622901	2623000

Any person who has a claim in respect of the said securities should lodge such claim with evidence to the Company, at its Registered Office, M/S. Dr.Agarwal Eye Hospital Limited, No. 4.Buhari Towers,3rd Floor,Moores Road, Off Greams Road Chennai Tamil Nadu,600006. Email: investor@dragarwal.com or to its Share Transfer Agents, Integrated Registry Management Services Private Limited, "Kences Towers", 2nd Floor, No.1 Ramakrishna Street, North Usman Road, T Nagar, Chennai-600 017, Email: srirams@integratedindia.in within 15 days publication of this notice, else the Company will proceed to settle the claim in favour of the registered holder(s)/ claimant. The Company shall not entertain any claim thereafter. Any person dealing with the above said shares will be doing so at their own risk.

Place: Chennai Name of the Share Holder :-
Date: 21.12.2024 LALIT KOTHARI

Address & Email id of the Holder:-
B-1303/04, Shrenik Residency near reliance mart, vesu, Surat city,surat,Gujarat-395007
Mail:taneshkothari@gmail.com / Phone:9898370286

PUBLIC NOTICE

This is to inform the general public that my client Mr. T. Chellan Gounder, son of (late) Thangavel Gounder is the absolute owner of the property being Land measuring 2254 Sq.ft., comprised in Survey No.242/2E, Velamur Village, situated at Achirapakkam Panchayat Union, Madurandhagam Taluk, previously Kanchipuram District, presently Chengalpet District and situated within the Registration District of Chengalpet and Sub-Registration District of Achirapakkam. It is represented that the original parent document pertaining to the said property being the Sale Deed dated 19.08.2002 (registered as Doc.No.1211 of 2002, SRO at Achirappakkam) has been misplaced and inspite of best efforts, the same is untraceable. Any person(s) having any claim in respect of the aforesaid property or is in possession of the above said document is/are hereby required to make the same known in writing to me within 7 days from the date hereof, failing which it shall be taken that there is no claim by any person to, against and/or in respect of the aforesaid property and shall also deemed that the said property is free from encumbrances. Any person dealing with the said property based on the said misplaced document will be doing so at their own risk.

Mr. S. Saravanan, B.A., B.L.,
Advocate,
No.14, R.K. Plaza, Lake View Road,
Adambakkam, Chennai- 600088
Mobile: 9944829322.

பெயர் மாற்றம்

நான், சம்தா தேவி கோத்தாரி எஸ் என்றும் அழைக்கப்பட்டது சம்தா எஸ், எண். 15/2, அய்யா முதலி தெரு, சவுகார்பேட்டை, சென்னை 600 079 என்ற முகவரியில் வசிக்கும் நான், பெயரை மாற்றியுள்ளேன், இப்போது இதன் மூலம் சம்தா W/o ஆஷிஷ் ஜெயின் என்று பெயரிடப்படுகிறேன்.

பெயர் மாற்றம்

G.PRABHA Alias M.PRABHA, கணவர் பெயர்: **Raaj.M.Ayan,** பிறந்த தேதி: 21.10.1978, எண்.E2, அயோத்யா பிளாட்ஸ், சௌத் கனால் பாங்க் ரோடு, ராஜா அண்ணாமலைபுரம், சென்னை-600 028, என்ற முகவரியில் வசிக்கும் நான் இனி **PRABHA.G.AYAN,** என்று அழைக்கப்படுகிறேன்.

G.PRABHA Alias M.PRABHA

பெயர் மாற்றம்

MIRUDHULAW CHEZHIAN, தந்தை பெயர்: **Nedun Chezhiyan,** பிறந்த தேதி: 30.07.2003, எண்.35/16, 6வது தெரு, வைஷ்ணவி நகர், திருமுல்லைவாயல், சென்னை-600 062, என்ற முகவரியில் வசிக்கும் நான் இனி **MIRDHULAW CHEZHIAN,** என்று அழைக்கப்படுகிறேன்.

MIRUDHULAW CHEZHIAN

அசல் நிலம் சொத்து ஆவணம் காணவில்லை

செங்கல்பட்டு மாவட்டம் - 600 044, குரோம்பேட்டை, லட்சுமிபுரம், முதல் பிள்ளையார் கோவில் தெரு, எண்.100, என்ற முகவரியில் வசிக்கும் G. காமராஜ் என்பவரின் மனைவி சுமார் 58 வயதுடைய K. **கலைவாணி**, (ஆதார் அட்டை எண். 9970 7161 9948) ஆகிய நான் இதன் மூலம் பொது மக்களுக்கு தெரிவித்துக் கொள்வது யாதெனில் கண்டமங்கலம் சார்பதிவாளர் அலுவலகத்தில் 29.08.1981 தேதி பதிவு செய்த ஆவண எண்.1117/1981 ஆக பதிவு செய்யப்பட்ட எங்களுக்கு சொந்தமான அசையா சொத்தின் தாய் பத்திரம் கடந்த 03.02.2023 தேதியன்று குரோம்பேட்டை, புது காலனி, 6வது குறுக்கு தெரு, எஸ்.3, எண்.35-லிருந்து வீடு மாறும் போது தொலைந்துவிட்டது. யாரேனும் அதனை கண்டுபிடித்தால் எனது 7200683823 கைபேசி எண்ணிற்கு அல்லது மேற்கண்ட முகவரிக்கு தொடர்பு கொள்ளுமாறு கேட்டுக் கொள்கிறேன்.

K. **கலைவாணி.**

PUBLIC NOTICE

It is hereby informed to the Common Public that our client Mr.Kushal, s/o Mr.Kachrulal, residing at No.4, Buddhar Street, Parvathi Nagar, Thirupathi Nagar Extn, Kolathur, Chennai-99, intends to purchase the property, i.e. viz. Vacant Plot bearing No.23, Kanniyamman Nagar Annex Part 1, comprised in Survey No.155/1B, of Vadaperumbakkam Village, now Madhavaram Taluk, Chennai District admeasuring 2235 sq.ft vacant land from its present owner, Mr.C.PAVAN KUMAR, s/o Mr.L.Chandralal, residing at No.43, 2nd Floor, Tirupalli Street, Sowcarpet, Chennai 01. In this connection, our client has been informed that one of the parental document relating to the said property, viz. Original General Power of Attorney Adjudicated as Document No.712/2013 at S.R.O.Anna Nagar is missing and the same could not be traced out, in spite of diligent efforts and police complaint on 09/12/2024 (Reference No.CPP24594350, Date of Occurrence 25/11/2024). Hence it is therefore hereby informed to the General Public that if any body has got any objection whatsoever to the proposed purchase of the said property by our client from the above mentioned owner, the same may be informed to the under-mentioned within three days from the date of this Publication. In case, no information from the common public is received within the said time, our client will be at liberty to purchase the same property, according to law.

SELVAM ASSOCIATES
(R.Sangeetha, Advocate)
1/505, South Avenue,Muthamizh Nagar,
Chennai-600118. Phone:044-25548554

BEFORE THE MOTOR ACCIDENT CLAIMS TRIBUNAL AT CHENNAI
M.P.No 2/2024
In
M.P.No.1/2022
in
O.P.No.2519/2014

K.Vijaya, W/o K.Selvakumar,
43, Sri Ganapathy Nagar,
Pallikaranai,
Chennai - 600 100.
.. Petitioner/Petitioner.
-Vs-
1. B.Sivakami,
4/2, Janaki Radha Street,
Janaki Nagar,
Valasaravakkam,
Chennai – 600 087.
2.M/s. United India
Insurance Co.Ltd,,
Motor 3rd Party Cell (HUB),
166, Greams Road,
Thousand Lights,
Chennai - 600 006.
3.M/s.The New India
Assurance Co. Ltd
No.45, 5th Floor,
Moore Street,
Chennai - 600 002.
..Respondents/Respondents.
4.K.Selvakumar,
S/o. P.Kalyanasundram,
No.43, Sri Ganapathy Nagar,
Pallikaranai, Chennai – 600 100.
..Proposed 4th Respondent.

In the above matter the petitioner K.Vijaya taken an application in M.P.No.1/2022 in O.P.No.2519/2014 to implead the owner of the Vehicle K.Selvakumar in the above O.P.No.2519/2014. His Honour was also ordered notice to the Respondents. Since steps not taken, the petition to implead in M.P.No.1/2022 was dismissed for default on 31.01.2024 and consequently dismissed the main O.P.2519/2014 on the same day. Therefore the Petitioner filed an application in M.P.No.2/2024 to restore the implead petition filed in M.P.No.1/2022 which was dismissed for default on 31.01.2024. His Honour was also pleased to take steps through substituted service for the respondents 1,2 & 4. Hence take notice in the above matter and file your objection if any on 20.01.2025 either in person or th£ough your counsel failing which the petition will be decided in your absence.

C.Kalaichelvan
Advocate
Counsel for Petitioner

AUCTION

AUCTION ON : TUESDAY 24.12.2024 at 3 P.M. AUCTION WILL BE HELD AT OFFICE OF THE MORTGAGEE/FINANCIER at Goldsun Financial Services Group, No.1/35, Haridass Main Road, Kolathur, Chennai-600099, Auction of Registered Mortgaged Property of Land 1200 Sq.ft. with Building 840 Sq.ft., at Kundrathur Panchayat Union, at New No.2/209, Old No. 3/571, Ellamman Amman Koil St, Ambethkar Nagar, Nandambakkam, Kundrathur, Chennai-600069,

MORTGAGOR / OWNER : Mr.Aslamkadhar S/o.Mr.Saleem Residing at above Mortgaged Property.

Refundable Entrance fee: Rs.10,000/- per head by cash EMD: 10% of the accepted bid value on the spot. for terms & conditions contact,

-: AUCTIONEERS :-
M/s. VARMA & CO
New No.25, Flowers Road,
Chennai : 600 084.
Cell No. 9840116302

மாண்புமிகு நான்காவது (IV) கூடுதல் மாவட்ட மற்றும் குற்றவியல் நீதிமன்றம், பொன்னேரி
OS.No.337 of 2024

K.குமரவேல், த/பெ. கன்னியப்பன்,
No.10, Flat No.G2, பேஸ் பார்க் அபார்ட்மெண்ட், 6வது குறுக்கு தெரு, மேற்கு ஷெனாய் நகர்,
சென்னை 600 030
... வாதி
_VS_
M. வினோத், த/பெ. சுப்ரமணியன்,
கதவு எண் 1, சுப்புராயன் 4வது தெரு, முதல் சந்து, நம்மாழ்வார் பேட்,
சென்னை 600 012
.... பிரதிவாதி

நீதிமன்ற அறிவிப்பு

வாதி மேற்குறிப்பிட்ட வழக்கினை மேற்குறிப்பிட்ட நீதிமன்றத்தில் மனை என் 138, தனிகாசலம் நகர், பழைய சர்வே நம்பர் 1166/1, புதிய சர்வே நம்பர் 42/4, வார்டு D, பிளாக் 89, மாதவரம் கிராமம் மற்றும் தாலுகா, திருவள்ளூர் மாவட்டத்தில் அமைந்துள்ள 1207 ½ சதுரடிகள் கொண்ட காலி மனை மற்றும் அதிலடங்கிய கட்டிடமாகிய தாவா சொத்தில் தனக்கு சொந்தமான பாதி சொத்தை சமமாக பாகப்பிரிவினை செய்து வழங்கும்படி பரிகாரம் வேண்டி பிரதிவாதிக்கு எதிராக மேற்குறிப்பட்ட வழக்கு தாக்கல் செய்யப்பட்டு அதன்மீது விசாரணை 22/01/2025 அன்று மேற்கொள்ளப்பட உள்ளது. ஆகவே பிரதிவாதி ஆகிய நீங்கள் 22/01/2025 அன்று காலை 10.30 மணிக்கு மேற்குறிப்பிட்ட நீதிமன்றத்தில் மேற்குறிப்பிட்ட வழக்கில் தாங்களோ அல்லது தங்கள் வழக்கறிஞர் மூலமாகவோ நேரில் ஆஜராக வேண்டியுள்ளது. தவறும் பட்சத்தில் வழக்கு தங்களுக்கு எதிராக தீர்மானிக்கப்படும் என்பதை இதன் மூலம் அறியவும்.

D. காமாட்சி
வாதியின் வழக்கறிஞர்

Before the Court of Honourable District Judge at Chengalpet
F.C.I.D.O.P.No.277 of 2024

Mrs.R.Stella Mar –Petitioner
Vs
Mr.Chaithanya –Respondent
To
Mr.Chaithanya
S/o. Lalit Mohan Sabhasundar
Vishvas PG
City Park, Egatoor,
Near SIPCOT IT Partk,
Siruseri–603 103.

Please take notice that the above said case has been posted to 3.1.2025 for your appearance finally, please appear on that day before the Hon'ble Court failing which the matter will be decided in your absence.

G.Sudhagar,
Counsel for Petitioner.

BEFORE THE MOTOR ACCIDENT CLAIMS TRIBUNAL AT CHENNAI
M.P.No. 3 /2024
In
M.P.No.1/2022
in
O.P.No.2519/2014

K.Vijaya, W/o K.Selvakumar,
43, Sri Ganapathy Nagar,
Pallikaranai,
Chennai - 600 100.
... Petitioner/Petitioner.
-Vs-
1. B.Sivakami,
4/2, Janaki Radha Street,
Janaki Nagar,
Valasaravakkam,
Chennai – 600 087.
2.M/s. United India Insurance
Co.Ltd,, Motor 3rd
Party Cell (HUB),
166, Greams Road,
Thousand Lights,
Chennai - 600 006.
3.M/s.The New India
Assurance Co. Ltd,,
No.45, 5th Floor,
Moore Street,
Chennai - 600 002.
...Respondents/Respondents.

In the above matter the petitioner K.Vijaya taken an application in M.P.No.1/2022 in O.P.No.2519/2014 to implead the owner of the Vehicle K.Selvakumar in the above O.P.No.2519/2014. His Honour was also ordered notice to the Respondents. Since steps not taken, the petition to implead in M.P.No.1/2022 was dismissed for default on 31.01.2024 and consequently dismissed the main O.P.2519/2014 on the same day. Therefore the Petitioner filed an application in M.P.No.3/2024 to restore the claim petition filed in M.P.No.1/2022 which was dismissed for default on 31.01.2024. His Honour was also pleased to take steps through substituted service for the respondents 1,2. Hence take notice in the above matter and file your objection if any on 20.01.2025 either in person or through your counsel failing which the petition will be decided in your absence.

C.Kalaichelvan
Advocate
Counsel for Petitioner